

2

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

O.A. NO. 1340/94

New Delhi this the 4th day of July, 1994.

Shri N.V. Krishnan, Vice Chairman(A).

Smt. Lakshmi Swaminathan, Member(J).

Shri D.S. Chaudhary  
S/o Shri Jal Singh,  
R/o 7C, Mall Road,  
Delhi. ...Applicant.

By Advocate Shri Shyam Moorjani.

Versus

1. Government of National Capital Territory of Delhi through its Chief Secretary,  
5, Sham Nath Marg,  
Delhi.
2. The Chief Secretary,  
Government of National Capital Territory of Delhi,  
5, Sham Nath Marg,  
Delhi.
3. The Commissioner (Transport),  
Transport Department,  
Government of National Capital Territory of Delhi,  
5, Sham Nath Marg,  
Delhi.
4. Central Bureau of Investigation through its Director,  
CGO Complex, Lodhi Road,  
New Delhi. ...Respondents.
5. Union of India through its Secretary,  
Ministry of Personnel, Public and Pension,  
Department of Personnel & Training,  
North Block, Central Secretariat,  
New Delhi. ...Respondents.

ORDER (ORAL)

Shri N.V. Krishnan.

We have heard the learned counsel for the applicant. The grievance of the applicant is that a charge-sheet in a criminal case has been filed against him at the instance of the CBI and that the CBI has requested the disciplinary

authority to suspend him. He points out that the guidelines dated 20.6.1986, Annexure A-1, have been issued by the Ministry of Personnel to all the authorities to consider such requests in the manner indicated therein. He feels that the applicant is bound to be suspended in view of the guidelines and hence this application has been filed.

2. When we felt that no grievance, as yet, ~~had~~ arisen in this case and, therefore, this application is premature, the learned counsel for the applicant seeks permission to withdraw this application with liberty to file another application whenever a grievance arises.

3. The prayer is granted and the O.A. is dismissed as withdrawn on the above terms.

L  
LAKSHMI SWAMINATHAN  
MEMBER(J)

(N.V. KRISHNAN)  
VICE CHAIRMAN(A)

'SRD'